

naturally conclude that the policemen had brought them and that it was a State-managed affair. In that case, it is most alarming and unconventional that even the authorities should be a party to some sort of hooliganism. The very fact that the hooligans responded to the whistle goes to show that the whistle could have been sounded earlier.

Shri Amjad Ali (Dhubri): As I understand it, the whole trouble started after the statement of Gen. Ayub Khan at Dacca. We should unequivocally say in this House and through this House to the people outside that we, the people belonging to the minority community here, are perfectly able to protect ourselves and our rights under the present set-up of our Government and under our able Prime Minister like Shri Jawaharlal Nehru we are surely protected, and we think that no interference from Gen. Ayub Khan or anybody in this matter should be there.

Mr. Speaker: Shrimati Renuka Ray has given a Calling Attention Notice about the happening in Khulna.

Shri Jawaharlal Nehru: I am afraid I have no information about it. I can enquire. The Home Ministry possibly knows it. But in the course of my remarks which I just made, I said that there was some continuing trouble in Karachi yesterday about which I do not wish to go in detail because I have not got all the facts. It appears to have been rather a mixed kind of trouble; that is to say, there were some continuing demonstrations near a temple or something like that, and some processions were also taken yesterday in connection with the Congo, that is, pro-Lumumba demonstrations, which came into conflict with the police because of section 144. Something has happened but not, I think, of any major dimension. Otherwise we would have had some further particulars.

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Shri S. M. Banerjee: What about Khulna?

Shri Naldurgkar (Osmanabad): Is it not a fact that all processions and meetings were banned, under the military rule, in Pakistan. If that is so, how is it that the processions were allowed to proceed? This point was not referred to in the Prime Minister's reply.

Mr. Speaker: In view of the statement made by the Prime Minister, it is unnecessary to pursue this matter further. I do not give my consent to the Adjournment Motion.

Shri S. M. Banerjee: What about Khulna, Sir?

Mr. Speaker: They will make enquiries.

12:17 hrs.

PAPERS LAID ON THE TABLE

REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) RULES.

The Minister of Works, Housing and Supply (Shri K. C. Reddy): I beg to lay on the Table a copy of the Requisitioning and Acquisition of Immovable Property (Amendment) Rules, 1961 published in Notification No. G.S.R. 176 dated the 11th February, 1961 under sub-section (3) of Section 22 of the Requisitioning and Acquisition of Immovable Property Act, 1952. [Placed in Library. See No. LT-2672/61].

PROCLAMATION ISSUED IN RESPECT OF STATE OF ORISSA AND ORDERS ISSUED UNDER HIGH COURT JUDGES (CONDITIONS OF SERVICE) ACT.

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table (i) a copy of the Proclamation issued by the President on the 25th February, 1961 under article 356 of the Constitution, in respect of the State of Orissa,

[Shri Datar]

under clause (3) of the said article. [Placed in Library. See No. LT-2673/61].

(ii) a copy of each of the following Orders, under sub-section (2) of Section 23A of the High Court Judges (Conditions of Service) Act, 1954:—

(i) The Assam High Court (Vacation) Order, 1960 published in Notification No. S.O. 3100 dated the 31st December, 1960.

(ii) The Orissa High Court (Vacation) Order, 1960 published in Notification No. S.O. 3101 dated the 31st December, 1960.

(iii) The Calcutta High Court (Vacation) Order, 1960 published in Notification No. S.O. 6 dated the 7th January, 1961.

(iv) The Mysore High Court (Vacation) Order, 1960 published in Notification No. S.O. 7 dated the 7th January, 1961. [Placed in Library. See No. LT-2674/61].

Shri Chintamani Panigrahi (Puri): Shri Datar just now laid a copy of the proclamation issued by the President in respect of Orissa. I would like to bring to your notice the fact that the supplementary demands for grants for 1960-61 for the Orissa State Government could not be passed and therefore the salaries for the Government officers could not be given. Then again, the budget for 1961-62 has not been presented there. It has also to be passed here. The general budget of the Centre is going to be discussed here from the 7th onwards. So, I would like to know when the Orissa budget is going to be brought up here.

Shri Datar: All these questions are before the Government, and they are considering them.

Shri Panigrahi: Will those demands for grants pertaining to Orissa be

taken up before our general budget is taken up? Otherwise, there would not be enough time.

Mr. Speaker: The proclamation is an extraordinary affair. Those demands for grants will also be dealt with in the same way.

NOTIFICATIONS ISSUED UNDER COMPANIES ACT AND INDUSTRIES (DEVELOPMENT AND REGULATION) ACTS AND BROCHURE ON PRESIDENTIAL AWARDS TO PUBLIC SECTOR UNDERTAKINGS

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table:

(i) A copy of each of the following Rules under sub-section (3) of Section 642 of the Companies Act, 1956:—

(a) The Companies (Appeals to the Central Government) Amendment Rules, 1961, published in Notification No. G.S.R. 93 dated the 21st January, 1961. [Placed in Library. See No. LT-2675/61].

(b) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1961, published in Notification No. G.S.R. 195 dated the 18th February, 1961. [Placed in Library. See No. LT-2676/61].

(ii) A copy of Notification No. G.S.R. 121 dated the 1st February, 1961 making certain further alterations in Schedule X of the Companies Act, 1956, under Sub-section (3) of Section 641 of the said Act. [Placed in Library. See No. LT-2677/61].

(iii) A copy of Notification No. S.O. 3 dated the 2nd January, 1961 issued under Section 15 of the Industries (Development and